

allow him. But I would request members to be more responsible in future.

CONSTITUTION (AMENDMENT)
BILL*

(Substitution of Art. 370)

श्री यशवंत सिंह कुशवाह : मैं प्रस्ताव करता हूँ कि भारत सरकार के संविधान में और संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

श्री यशवंत सिंह कुशवाह : मैं विधेयक को पेश करता हूँ

15.05 hrs.

CONSTITUTION (AMENDMENT)
BILL

(Amendment of Arts. 330 and 332)
by Shri Suraj Bhan—*Contd.*

MR. DEPUTY-SPEAKER : Further consideration of the following motion moved by Shri Suraj Bhan on the 31st July, 1970 :

"That the Bill further to amend the Constitution of India, be taken into consideration".

Two hours were allotted originally for this; we have taken 3 hours, 6 minutes. Still there is a long list of intending speakers. I would like to take the pleasure of the House. How long more shall we devote to this ?

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I move that the Bill be postponed.

श्री मोलू प्रसाद (बासगाँव) : मैं इस का विरोध करूंगा ।

SHRI P. RAMAMURTI (Madurai) : This is a very important Bill. I am sure many members would support it. But if such an important Bill is taken up suddenly, we should ensure the presence of the requisite majority. As it is, a whip has gone round to members to be present on the 2nd September for the other Constitution amendment Bill. As many members are not present now, I do not want that this Bill should fall through for want of the requisite majority. In the interest of the Harijans themselves, not press for voting now. Let us fix a particular time after giving sufficient notice to members, so that it has the requisite support.

SHRI R. D. BHANDARE (Bombay Central) : There can be a full discussion.

SHRI P. RAMAMURTI : I have no objection, but let there be no voting today.

SHRI S. M. SOLANKI (Gandhinagar) : I support Shri Ramamurti.

MR. DEPUTY-SPEAKER : I am in the hands of the House.

SHRI R. D. BHANDARE : Before you leave it to the House, let me make a submission.

MR. DEPUTY-SPEAKER : Yes. The same question was raised on the last occasion. There was a motion that the Bill be adjourned to the next day; that was negatived. Under rule 338, we cannot take up the same motion in the same session.

SHRI R. D. BHANDARE : Since there is a long list of speakers, let the discussion continue.

SHRI KANWAR LAL GUPTA : Let us allot 3 hours for it.

MR. DEPUTY-SPEAKER : Is that the sense of the House ?

SOME HON. MEMBERS : Yes.

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